

CBI Case No. 207/2019

CBI Vs. Ravinder Pal Raghav Etc. (Shiv Jyoti CGHS Ltd)

20.08.2020.

Present:- Mr. Neetu Singh, Ld. PP for CBI.
Proceedings qua A1 & A2 have already been abated
due to their death.
Accused No. 8 has already been discharged.
Mr. Hitendra Nahata, Ld. Counsel for accused
M.M. Sharma & Jyoti.
Mr. R.S. Ahuja, Ld. Counsel for accused R.K.
Srivastava.
Sh. S.K. Bhatnagar, Ld. Counsel for accused P.D.
Sharma & S.S. Negi.
None for accused Rajiv Gupta.

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

An application has already been received through E-mail on behalf of accused M.M. Sharma and Jyoti Arora seeking postponement of the hearing of this case on the ground that they have challenged the last order dt. 07.08.2020 passed by this court in the Hon'ble High Court by way of a Criminal Miscellaneous Main Petition.

It is submitted by Mr. Nahata Advocate, who is representing these two accused that the said petition is likely to be listed before the Hon'ble High Court tomorrow i.e. 21.08.2020.

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Accordingly, adjourned for further proceedings to
25.08.2020.

The Ahlmad is directed to send the copy of this order
to the Computer Incharge, RADC, New Delhi who shall upload it
on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/20.08.2020

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CBI Case No. 185/2019

CBI Vs. Ms. Promila Gupta Etc. (Asha Deep CGHS)

20.08.2020.

Present:- None.

In this case, there is stay on pronouncement of Judgment ordered by the Hon'ble High Court. Therefore, since no effective proceedings had to be conducted today and the case was only to be adjourned, the parties and their lawyers were not asked to join through video conferencing.

List for awaiting further orders from the Hon'ble High Court on 09.10.2020.

The parties and their counsels be notified about the next date of hearing.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)

**SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/20.08.2020**

CBI Case No. 79/2019

CBI Vs. Ramesh Aggarwal Etc. (Kamlani CGHS)

20.08.2020.

Present:- None.

In this case, there is stay on pronouncement of Judgment ordered by the Hon'ble High Court. Therefore, since no effective proceedings had to be conducted today and the case was only to be adjourned, the parties and their lawyers were not asked to join through video conferencing.

List for awaiting further orders from the Hon'ble High Court on 09.10.2020.

The parties and their counsels be notified about the next date of hearing.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/20.08.2020